

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No. 301
IA-5148/2021
In
IB-1694(ND)/2018

IN THE MATTER OF:

M/s. Flexituff Ventures International Ltd.

.....APPLICANT/PETITIONER

Vs

M/s. Trend Flooring Pvt. Ltd.

.....RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 09.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator : Mr. Abhishek Anand, Mr. Karan Kohli, Mr. Abhishek Sinha,
Advocates along with Mr. Chanchal Dua in Person

For the Respondent : Mr. Sanidhya Kumar, Advocate for R-2 SBI in IA-5148.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-5148/2021:-

Heard the submissions made by the Learned Counsel appearing for the Applicant and the Learned Counsel appearing for the State Bank of India. No one has appeared on behalf of the Respondent No. 1 and the right to file reply by Respondent No. 1 has been closed vide order dated 02.08.2024. The parties are at liberty to file one page note indicating the amount payable by the creditors to the Applicant/Liquidator within two days.

Order **reserved**.

Sd/-

**(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**